

Will act on ‘irregularities’: Andhra CM on Adani case

Congress demands JPC probe; BJP says DMK, BJD, YSRCP are ‘close to Cong’

ARCHIS MOHAN & SHINE JACOB
New Delhi/Chennai, 22 November

The political contestation over the US authorities charging billionaire industrialist Gautam Adani and his seven associates with defrauding American investors and paying bribes to government officials in India continued on Friday.

The Congress’ state units held press conferences in their respective state capitals, demanding a joint parliamentary committee (JPC) probe on the issue. Addressing a press conference in Bengaluru, Congress president Mallikarjun Kharge said his party would raise the issue in Parliament.

“As he (Adani) is in India, action should be taken against him, he should be arrested,” he said. “If he (Adani) does things in a legal manner, we have no objection. The government land is being taken, and based on those assets, loans worth thousands of crore are offered by government banks. As he is doing all these things, we feel the government is fully protecting and helping him, and through him, they (BJP) are obtaining help or benefits for their party,” Kharge said.

The Adani group termed the charges “baseless” on Thursday said the conglomerate complied with laws.

Some other parties, who until recently ran state governments such as the Biju Janata Dal (BJD) in Odisha and YSR Congress Party (YSRCP) in Andhra Pradesh, rejected the charge that government officials received bribes from the Adani group during their governments. The YSRCP and BJD



“The govt is protecting him (Adani) and obtaining help or benefits for their party”

MALLIKARJUN KHARGE
Congress president



“The issue that has come out today has badly damaged brand Andhra Pradesh in the public forum. It makes me very sad”

N CHANDRABABU NAIDU
Andhra Pradesh Chief Minister

“If Adani and Chandrababu meet, it would be shown as a corporate event, but when it comes to Reddy, some people are attributing motives to it”

PERNI NANI
YSRCP leader and former minister

“The corruption in the state started when former CM J Jayalalithaa signed a power purchase agreement with the Adani group directly”

DRAVIDA MUNNETRA KAZHAGAM
Tamil Nadu

“Odisha govt has nothing to do with the agreement. Whatever agreement was done remained confined among Gridco, the distribution company and the SECI”

PRATAP KESHARI DEB
BJD MLA

asserted that their governments signed the power purchase agreement with the Solar Energy Corporation of India, a public sector undertaking, and not with the Adani group.

The ruling Dravida Munnetra Kazhagam (DMK) of Tamil Nadu said the “corruption” in the state started when former Chief Minister J Jayalalithaa signed a power purchase agreement with the Adani group directly. Tamil Nadu power minister Senthil Balaji said the Tamil Nadu Electricity Department had never signed any agreement with the Adani group.

Andhra Pradesh Chief Minister N Chandrababu Naidu, whose Telugu Desam Party is an ally of the BJP, broke his silence on the issue on Friday. Naidu said the state government was in possession of the “charge sheet reports”

filed in the US related to the alleged bribery scam involving the previous YSRCP government and the Adani group, and “promised” to act on the irregularities. Addressing the Assembly, Naidu said his government will study the charges and act on them. He said the charges have hurt the prestige and brand image of Andhra, and termed it a “very sad development”.

YSRCP leader and former minister Perni Nani accused the media of indulging in “negative propaganda” against the party leader and former Andhra Pradesh chief minister YS Jagan Mohan Reddy.

“If Adani and Chandrababu meet, it would be shown as a corporate event, but when it comes to Reddy, some people are attributing motives to it,” he said. The former minister said Reddy inked a power purchase agreement with SECI at a cheaper rate than the TDP government.

Andhra Pradesh Congress Committee president YS Sharmila on Friday accused her brother and former chief minister Jagan Reddy of giving the state as a “blank cheque” to the Adani group and turning it into “Adani Pradesh”.

The BJD said the charge that state government officials took bribes from the Adani group for supplying renewable energy to the state from the central pool were “false and not based on fact”.

In a post on X, Andhra Pradesh BJP chief D Purandeswari, who is chief minister Naidu’s sister-in-law, claimed that all those linked to the charges were associated with the Congress. She alleged that the DMK, BJD, and YSRCP were “close to the Congress”.

Farmers threaten to resume march towards Delhi on Dec 6

To intensify agitation, start fast unto death on Nov 26, demanding legal MSP

SANJEEB MUKHERJEE
New Delhi, 22 November

Farmers under the banner of Samyukta Kisan Morcha (SKM) (apolitical), which has been staging protest on Haryana-Punjab borders since February demanding legalisation of the minimum support price (MSP), have decided to intensify their agitation and march towards Delhi on foot from December 6.

The march will be held in small groups of 50-100 people moving towards Delhi in batches.

Permission has also been sought from the police in Delhi to allow the farmers to enter the national capital in small groups, Mahesh Choudhary, a spokesman of SKM (apolitical) told *Business Standard*.

Senior farmer leader Jagjit Singh Dallewal of BKU (Ekta-Sidhupur) group has also decided to sit on fast unto death from November 26 in support of their demands. They include legalising MSP for all crops, among others.

“If the government does not respond to the fast and something untoward happens to Dallewal, then other leaders will fill in his place,” Choudhury said.

He said that since February 13, farmers have been protesting at Shambhu, Khanauri and Ratanpur fronts for their demands. Despite nine months, the government has not accepted their demands.

“We have tried talking to the government many times, but it seems no one is interested,” the leader said.

They had earlier rejected all proposals sent by the government, including assured purchase of crops if farmers



KEY DEMANDS

- Purchase of all crops at MSP
- Make law for MSP guarantee
- Fix MSP as per Swaminathan Commission
- Waive full debt of farmers
- India should come out of the WTO and end FTAs

‘Illegal GM maize traces in processed food’

Civil society activists have said a paper published by scientists from the National Institute of Food Technology, Entrepreneurship and Management in Thanjavur (NIFTEM-T) have found evidence of illegal GM Maize being commercially sold in processed food and unprocessed maize grains in India.

Demanding strict action against the illegal spread of GM maize, the Coalition for GM-Free India in a letter addressed

to Genetic Engineering Appraisal Committee (GEAC), FSSAI and others said that the study by NIFTEM used ATR-FTIR and PCR based approaches for detecting GM Maize.

Out of 34 maize samples analysed by PCR, 15.39 per cent were found to be GM Maize positive. Apart from the evidence of illegal GM Maize cultivation, the study also shows evidence of GM Maize in processed foods, the letter said.

diversify from wheat and rice, among others.

Meanwhile, the leaders also decided that in many states of South India, including Karnataka, Tamil Nadu and Telangana, peaceful demonstrations will be held at the district headquarters in support of the fast unto death.

The farmers said that the Parliament session is starting from November 25 and the ruling party should fulfil its promises and implement the demands of farmers.

They added that opposition parties should also raise the demands of farmers in Parliament and bring a private member Bill on MSP purchase guarantee law.

ALL IN A DAY

Ahead of Delhi polls, Kejriwal kicks off ‘Revdi Par Charcha’

With an eye on the Assembly elections scheduled in Delhi early next year, Aam Aadmi Party (AAP) supremo Arvind Kejriwal on Friday launched a ‘Revdi Par Charcha’ campaign that will run from November 25 to December 10, an official statement said.

Kejriwal said the party’s district and booth-level office-bearers will reach out to the voters with details of the free facilities (revdis). “Our workers will hold 65,000 meetings across Delhi to make people understand what these free facilities mean and how only AAP can provide them,” the former Delhi

chief minister said.

The government is providing six free facilities — electricity, water, healthcare, education, bus rides for women, and pilgrimage for the elderly, he added.

“Another ‘revdi’ — ₹1,000 monthly assistance for women in Delhi — will be launched soon,” the AAP chief claimed.

Backing Kejriwal’s announcements, Delhi Chief Minister Atishi said in a post in Hindi on X, “Arvind Kejriwal has spent people’s tax money on public instead of keeping it in his pocket. But all this will stop if the BJP comes to power (in Delhi).”

258 dead in Manipur unrest since May '23: Security advisor

The ethnic violence between Meitei and Kuki communities in Manipur has claimed 258 lives since May last year, the state government’s Security Advisor Kuldip Singh said on Friday.

He said that the state would get around 90 companies of the Central Armed Police Force (CAPF), over and above the 198 companies that are already in Manipur. “The total number of deaths is 258 including militants,” Singh while addressing a press conference after holding a security review meeting.

BJP president J P Nadda on Friday accused the Congress of pushing an “incorrect, false and politically” motivated narrative on the unrest issue, as he hit back at Mallikarjun Kharge for seeking President Droupadi Murmu’s intervention and alleging the Centre’s complete failure in defusing the crisis.

In a rejoinder to Kharge, Nadda claimed the repercussions of the Congress’s “abject failure” in dealing with local issues in Manipur when it was in power are being felt even today.



इण्डियन ओवरसीज़ बैंक
Indian Overseas Bank
असतो मा सद्गमय | Lead people to grow with
Information Technology Department
Central Office: 763, Anna Salai, Chennai – 600 002

Indian Overseas bank (IOB) invites bids for the following:

GOVERNMENT E-MARKET PORTAL- PROVIDING FACILITY MANAGEMENT SERVICE FOR MANAGING WEBEX/ VIDEO CONFERENCE MEETING IN BANK'S CENTRAL OFFICE

BID NO: GEM/2024/B/5622331 DATED: 19.11.2024

The Above GEM Tender document is also available and can be downloaded from the following websites **www.iob.in** & **www.gem.gov.in** For Tender details and future amendments, if any, keep referring to the following website **www.gem.gov.in**



MOUNT HOUSING AND INFRASTRUCTURE LIMITED
CIN: L45201TZ1995PLC006511
Regd. Office: 1221, Silver Rock Apartment, 2nd Floor, Venkatasamy Road West, R.S.Puram, Coimbatore-641002.
Tel : +91 422 4973111, E- mail : mount@mounthousing.com, Website : www.mounthousing.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2024
(Rs. in Lakhs)

Sl. No.	Particulars	Quarter ended 30.09.2024 (Unaudited)	Quarter ended 30.09.2023 (Unaudited)	Year ended 31.03.2024 (Audited)
1.	Total Income	0.60	9.41	208.28
2.	Net Profit / (Loss) before tax	(62.73)	(16.94)	9.44
3.	Net Profit / (Loss) after tax	(64.17)	(18.64)	8.07
4.	Total Comprehensive Income	(64.17)	(18.64)	8.07
5.	Equity Share Capital	302.87	302.87	302.87
6.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	163.48
7.	Earnings Per Share (of Rs.10/- each)			
1. Basic:		(0.21)	(0.06)	0.27
2. Diluted:		(0.21)	(0.06)	0.27

Note: The above is an extract of the detailed format of Quarterly / Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the websites of the Stock Exchange www.bseindia.com and the Company www.mounthousing.com.

For Mount Housing and Infrastructure Limited
Coimbatore
15.11.2024

Ramesh Chand Bafna
Managing Director (DIN:02483312)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India [Insolvency Resolution Process for Corporate Persons] Regulations, 2016) **FOR THE ATTENTION OF THE CREDITORS OF NAYEK PAPER INDUSTRIES LIMITED**

RELEVANT PARTICULARS

1. Name of corporate debtor	Nayek Paper Industries Limited
2. Date of incorporation of corporate debtor	30/03/1988
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21011WB1988PLC044065
5. Address of the registered office and principal office (if any) of corporate debtor	2D Panditya Road, Kolkata, West Bengal, India, 700029
6. Insolvency commencement date in respect of corporate debtor	November 21, 2024
7. Estimated date of closure of insolvency resolution process	May 20, 2025 (180 days)
8. Name and registration number of the insolvency professional acting as interim resolution professional	ANIL KUMAR DUBEY Reg No: IBBI/IPA-002/IP-NO1187/2022-2023/14249
9. Address and e-mail of the interim resolution professional, as registered with the Board	Meridian Splendora Flat-4F, Tower-II, 9A/1 Umakant Sen Lane, Birpara, Kolkata, West Bengal, 700030 E-mail : anil@mandasociates.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	13 Crooked Lane, Ajit Sen Bhawan, 4th Floor, Room No. 401, Kolkata-700069 E-mail : cirp.npi@gmail.com
11. Last date for submission of claims	December 7, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/S NAYEK PAPER INDUSTRIES LIMITED on November 21, 2024. The creditors of M/S NAYEK PAPER INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before December 7, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 23.11.2024
Place: Kolkata

ANIL KUMAR DUBEY
Interim Resolution Professional
IBBI/IPA-002/IP-NO1187/2022-2023/14249



BANGALORE AIRPORT HOTEL LIMITED
Administration block,
Kempegowda International Airport,
Bengaluru - 560 300
Web: www.bangaluruairport.com

NOTICE TO EXPRESSION OF INTEREST (EOI)

S.No.	Reference Number	Tender Title	Short description of Scope of Work
1	BAHL/EOI/CH/010	Fire Protection and Fire alarm public address system (High and Low side) works for 775 Keys Combo Hotel (Vivanta and Ginger)	1. Supply, installation, testing, and commissioning (SITC) requirements for Fire protection system works for proposed 775 keys Combo Hotel (Vivanta and Ginger) covering 66,000 sqm built up area. The scope includes both high-side and low-side Fire protection works- External Fire Hydrant system, wet riser system, sprinkler system throughout the entire property, portable Fire extinguisher, Fire pumps and electrical control panel etc. The scope includes for Basements, Guest rooms, public areas, BOH areas etc. To be executed with High safety. Quality standards within project timelines including integration with all services. 2. Supply, installation, testing and commissioning (SITC) requirements for Fire Alarm and Public Address system work including integration with other services.
2	BAHL/EOI/CH/011	HVAC system (High and Low side) works for 775 Keys Combo Hotel (Vivanta and Ginger)	Supply, installation, testing, and commissioning (SITC) requirements for HVAC system for the proposed 775 keys Combo Hotel (Vivanta and Ginger) covering 66,000 sqm built up area. The scope includes both high-side and low-side HVAC works- Basement ventilation, chillers, AHU, FCU units, kitchen exhaust, ventilation shafts, lift and staircase pressurization shafts, cooling tower, Ducts, pipes, Electrical panels etc. The scope includes for Basement Guest rooms, public areas, BOH areas etc. to be executed with High safety. Quality standards within project timelines including complete integration with all services.

Pre Qualification Criteria & other Information: Available on BIAL website (Tenders (bengaluruairport.com)).

Submission Due Date & Time for all above the: 7th December 2024 at 23.00 Hours.

Note: Any further Addendums to this EOI shall be made available in BIAL website.

Applicants who are interested shall express their interest through E-Mail: ramesh.hegde@bialairport.com or register and login to BIAL E-Tendering website (<https://www.bialtenders.com>)

Name and address of the entity seeking RFQ:
Head – Procurement & Contracts
Bangalore Airport Hotel Limited
Kempegowda International Airport,
Devanahalli, Bengaluru - 560 300
Email: ramesh.hegde@bialairport.com
Phone No: 080 – 6678 2203
www.bengaluruairport.com

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) **FOR THE ATTENTION OF THE STAKEHOLDERS OF DYNAMETIC OVERSEAS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	DYNAMETIC OVERSEAS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10.11.1988
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01409WB1988PTC045536
5.	Address of the registered office and principal office (if any) of corporate debtor	85, Ballugunge Gardens, Kolkata, West Bengal, India, 700019
6.	Date of closure of Insolvency Resolution Process	17.02.2023
7.	Liquidation commencement date of corporate debtor	21.11.2024
8.	Name and registration number of the insolvency professional acting as liquidator	ANIL KUMAR DUBEY Reg No: IBBI/IPA-002/IP-NO1187/2022-2023/14249
9.	Address and e-mail of the liquidator, as registered with the Board	Meridian Splendora Flat-4F, Tower-II, 9A/1 Umakant Sen Lane, Birpara, Kolkata, West Bengal, 700030 E-mail : anil@mandasociates.in
10.	Address and e-mail to be used for correspondence with the liquidator	13 Crooked Lane, Ajit Sen Bhawan, 4th Floor, Room No. 401, Kolkata - 700069 E-mail : cirp.dynametic@gmail.com
11.	Last date for submission of claims	21.12.2024

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the Dynamic Overseas Private Limited on 21.11.2024. The stakeholders of Dynamic Overseas Private Limited are hereby called upon to submit their claims with proof on or before 21.12.2024, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 23.11.2024
Place: Kolkata

ANIL KUMAR DUBEY
Liquidator
IBBI/IPA-002/IP-NO1187/2022-2023/14249

PRATIBHA INDUSTRIES LIMITED (IN LIQUIDATION)
Liquidator's Address - 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093
Contact : +91 8693053567 | **Email :** liquidator.pratibha@gmail.com

E - AUCTION – SALE OF ASSETS UNDER IBC, 2016
Date and Time of E-Auction: 20th December 2024 (Friday) by 11:00 A.M. to 12:00 Noon (with unlimited extension of 5 minutes each)
Sale of Assets owned by PRATIBHA INDUSTRIES LIMITED (In Liquidation) forming part of Liquidation Estate under sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on “AS IS WHERE IS”, “AS IS WHAT IS BASIS”, “WHATEVER THERE IS BASIS” AND “NO RECOURSE BASIS”.
The E-auction Sale will be done by undersigned through e-auction service provider via National E- Governance Services Limited website <https://www.nesl.co.in>.

Sl. No.	Description	Reserve Price	Earnest Money Deposit	Incremental Bid
1.	Mercedes Benz - MH04 HD 0006	45,90,000	4,59,000	50,000
2.	Sale of 100% stake in Far Eastern Mining Construction Company Joint Venture (FEMC Pratibha JV) ● Arbitration Claims of approx. INR 1006.27 Crores shall be shared amongst secured creditors and successful bidder in the ratio of 60:40 after adjustment of expenses and costs. ● Litigation corpus of INR 1,00,00,000 shall be contributed by the successful bidder in order to meet the costs for carrying forward the arbitration proceedings. ● Excludes the VAT Refund in the matter Commissioner of Trade and Taxes vs. FEMC Pratibha Joint Venture (Civil Appeal No. 3940 of 2024)	2,25,27,210	22,52,000	10,00,000
3.	3 Tunnel Boring Machine EPB – CAP 6600 MM located in Mundka, New Delhi bearing No. S-723, S-883 a and S-890	4,88,70,000	48,87,000	4,00,000

Note:
1. Bidding shall be allowed on Submission of EMD.
2. The Liquidator reserves the right to cancel or modify the process without assigning any reason and without any liability. This is a non-binding process and shall be subject to discretion of Liquidator/Stakeholders Consultation Committee. Refer Process Memorandum for further details.
Last date for Submission of Bid documents : 07th December 2024 (Saturday)
Last date for Inspection : 16th December 2024 (Monday)
Last date of EMD submission : 18th December 2024 (Wednesday)
Date and time of E-Auction : 20th December 2024 (Friday)
The detailed Terms & Conditions, E-Auction Bid Document, Declaration & other details of online auction sale are available on <https://pda.nesl.co.in> and website of Pratibha Industries Limited <https://www.pratibhagroup.com>.

Date: 23rd November 2024
Place : Mumbai

Sd/-
Avil Meneses
As Liquidator of Pratibha Industries Limited
Authorization for Assignment valid till 27th November 2024
Registration No. IBBI/IPA-001/IP-P0017/2016-17/10041
Reg. Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093
Email: liquidator.pratibha@gmail.com



Reliance Industries Limited
Growth in Life

Regd.office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.
Phone: 022-3555 5000. Email: investor.relations@ril.com
CIN: L17110MH1973PLC019786

NOTICE

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name / Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1	37910279	Kuppanda Somaiah Muddiah Macharanda Biddappa Poonacha	25 125 100 50 100 300	13221002-002 16093611-611 20044082-083 51143235-235 55115530-531 62537936-936	290440614-638 402126745-769 160065495-594 1171932578-627 1339414552-651 2213372354-653
2	46681568	Pramod Ratilal Patel	150 150 100 20 28 2 50 100 150 3 11 10 12 10 10 40 20 30 20 10 20 10 15 14 95 380	1184648-648 1294690-690 6557013-014 9346578-578 9346578-578 9346578-578 11825999-999 11907703-704 1313782-784 15170531-531 15170531-531 15170531-531 15170531-531 15170531-531 15170532-532 15170532-532 15170533-533 15170533-533 15170534-534 15170534-534 15170534-534 15170535-535 15170535-535 15170536-536 15170536-536 15170536-536	21768900-949 38406323-732 137706274-373 50490263-282 86146663-690 137706374-375 21681978-027 221311580-679 269207973-122 46110441-443 140465033-036 14099541-551 185781299-308 201847895-906 201848066-075 201853429-438 201902349-388 194595083-102 204327800-829 194719212-231 195199244-253 195200763-782 86146623-662 137706376-385 27259790-799 4507458-587
3	55429944	Shailesh Biharilal Patel Biharilal Manilal Patel	8 14 5 20 3 15 16 95 380	8908931-931 8908931-931 8908931-931 8908931-931 8908932-932 10377915-915 12875480-480 51512026-028 3806654381-381	27092894-901 44744941-954 50329113-117 85344329-348 137237986-988 137237989-003 185955256-269 258798203-218 1180732742-836 6874385538-917
	Total		2120		

The Public is hereby warned against purchasing or dealing with these securities any way. Any person(s) who has / have any claim in regard of the securities, should lodge such claim with the Company's Registrar and Transfer Agent viz. “**KFin Technologies Limited**”, Selenium Tower B, Plot No. 31-32, Gachhobli, Financial District, Nanakramguda, Hyderabad - 500 032, **within Seven (7) days** from the date of publication of this notice, failing which, the Company will proceed to issue letter(s) of confirmation in lieu of duplicate certificate(s) in respect of the aforesaid securities.

for Reliance Industries Limited
Sd/-
Savithri Parekh
Company Secretary and Compliance Officer

Place : Mumbai
Date : November 22, 2024
www.ril.com

রাজ্য

হাওড়ায় তৈরি ই-রিকশা যাচ্ছে ঘানায়

মিল্টন সেন

ভূগলি, ২২ নভেম্বর

এবার পশ্চিম আফ্রিকার ঘানার রাস্তায় দাপিয়ে বেড়াচ্ছে হাওড়া জেলায় তৈরি ই-রিকশা ‘পথের সাথী’। তেওঁজোড় শেখ হয়েছে, সপ্তাহি বালারা ৩০০ ই-রিকশা পাঠিছে সুদূর পশ্চিম আফ্রিকায়। ই-রিকশা সরবরাহ করছে আন্দুল গামা পঞ্চায়তের আরগড়ি তরফদার পাড়া। এলাকার জলান কমপ্লেক্সে আবস্থিত সজে স্বেচসএস ইন্টারনিয়ে কোম্পানি সরবরাহ নাম, সংস্থার তরফে ঘানায় পৌঁছে যন্ত্রাংশ আনন্দ করার ট্রেনিংও দেওয়া

হইবে। সম্ভবতঃ এই কথাগুলিই হলেমুখ্য কাল।
ইছনিয়ার সন্ন্যাসী যেক্ষণ এবং তা হওয়ার
আদিবন্দনা। দুর্জননই বাড়ি হব্দর
আন্দুলে। গুরু থেকে এই সম্ভবতঃ বেতিমেডভাল
চলপ আমদানি-গুণ্ডার বসবাস।
কাল সমাধা হব্দর। গত ১০১১ সালে থেকে
কাপড়ের ব্যবসার পাশাপাশি ই-রিকশা
ওরৈতে উদ্যোগী হন সন্ন্যাসীরা। নিম্নলিখিত
আলাদা কিছু তরিত কথা ভাবেন। থেকে
করে ফেলেন অন্যদের থেকে আলাদা
ই-রিকশা। প্রয়োজনে যে যেক্ষণ ব্যবসার
প্রয়োজ্য খুলে শোয়ার বস্ত্র পরা যাবার
অর্থ্য প্রত্যুৎ প্রাণে এই ই-রিকশা

অ্যান্ডুলেন্সের কাজ করবে।

কপাড় রত্নার মাঝিমে ঘনতর ছিঁচা পান্ডা দিল যানবাহন। এ প্রসঙ্গে সন্তোর কণ্ঠের সৌন্দর্যের জানিয়েছেন, চলতি বছরের জানুয়ারির মাসের ৩ তারিখ ঘনতর ছিঁচা পান্ডা দিল যানবাহন। এ প্রসঙ্গে সন্তোর কণ্ঠের সৌন্দর্যের জানিয়েছেন, চলতি বছরের জানুয়ারির মাসের ৩ তারিখ ঘনতর ছিঁচা পান্ডা দিল যানবাহন। এ প্রসঙ্গে সন্তোর কণ্ঠের সৌন্দর্যের জানিয়েছেন, চলতি বছরের জানুয়ারির মাসের ৩ তারিখ ঘনতর ছিঁচা পান্ডা দিল যানবাহন।

সুগন্ধবীজ কটনোয়ার ভর্তি করে পথেরদ্বারায় রাখা হয়।
প্রাণী পাড়ি দিল বলানার উদ্দেশ্যে। এ
সাথে সংখ্যার কণ্ঠার সীমারূপে
জানিয়েছেন, চলতি বছরে জানুয়ারির
মাসের ১৩ তারিখ নাগাদ কোপালিন
পোড়ানো হবে। তার পেরি শুকনো
হয় অর্ডার সরবরাহ করার তারোজ্ঞ।
বৈধি হয়ে যায় ইতিহাস। সম্মা দেখা
বায় ৬০০টি ব্যাটারি নিয়ে। চীন
ব্যাটারি আমদানি করার চেষ্টা
লাভ হয় না। ভারতীয় একাধিক
কোম্পানিও ইংল্যান্ডের সময়ে
ব্যাটারি সরবরাহ করতে না পারা
কথা জানিয়ে দেয়। শেষে চমোই



এই ই-রিকশা প্রয়ো



এই ই-রিকশা প্রয়োজনে ব্যবহার করা যাবে অ্যাম্বুল্যান্স হিসেবে। ছবি: আজকাল

অশোক বন্দ্যোপাধ্যায় স্মারক বক্তৃতা

‘উৎসব মানুষ’ পত্রিকা ১৯৪০ সাল থেকে কুসংস্কার-বিরোধী এবং বিজ্ঞান-যুক্তিবাদী আন্দোলন চালিয়ে যাচ্ছে তাদের পত্রিকা ও বইপত্রের মাধ্যমে। পত্রিকা গোষ্ঠী প্রতিষ্ঠাতা সম্পাদক প্রয়াত অশোক বন্দ্যোপাধ্যায়ের স্মরণে প্রতি বছর ‘মারক’ বক্তৃতা আয়োজন করে। চতুর্থ ‘মারক বক্তৃতা’ আজ, ২৩ নভেম্বর ‘মারক স্কোয়ারে’ মহাবোধি সোসাইটি সভাপ্রদ, বিকেল পাঁচটায়। বিষয়: চোপ উন্নয়ন চলছে। বক্তা পণ্ডিতপ্রতিম বিশ্বাস। সবাই স্বাগত।

প্রত্নতাত্ত্বিক খোঁজ

রোলে চাকরি পাইয়ে দেওয়ার নামে
 প্রতারণা করতে গিয়ে ধরা পড়ল
 এক ব্যক্তি। ধরলেন নাম রতন দে
 সরকার। হোয়ার স্ট্রিট থানার পুলিশ
 তাকে গ্রেপ্তার করল। শুকবার
 ষড়কে ব্যাকশাল আদালতে তোলা
 হলে বিচারক ২৬ নভেম্বর পর্যন্ত
 পুলিশ হেফাজতের নির্দেশ দেন।
 অভিযোগ, রোলে চাকরি পাইয়ে
 দেওয়ার প্রতিশ্রুতি দিয়ে এক
 চাকরিপ্রার্থীকে রোলের অফিস নিয়ে
 গিয়েছিল রতন। এলেক রোলের
 অফিসের ডেভর সমেতহজনক
 ব্যক্তির আনাগোনা দেখে কর্মীদের
 সন্দেহ হয়।

বাসস্ত্যাদের দাবিতে

ঢালা বিজ্ঞান ওপর বাস্তব সত্যান্তের
দ্বারা রাজকো কবেসো কাল, রবিবার
ধনী ও প্রতিবাদ কর্মসূচি নিয়েছে
উত্তর কলকাতা জেলা কংগ্রেস
ও ঢালা অঞ্চলের ও মার ওগ্রাস
কর্মসূচি। সংগঠনের তরফে জানানো
হয়েছে, দীর্ঘদিন ধরে কলকাতা
দত্ত রোড, মেঘবাণী অঞ্চলের
মানুষ বাস সত্যান্তে জনা আবেদন
করছেন। স্মারকলিপি দেওয়া
হয়েছে প্রশাসনকে। এবার পথে
নামত চলেছে কংগ্রেস কর্মসূচিতে
মোটক দেবার প্রতিশ্রুতি কবেসো
সভাপতি শুভদ্রর সরকার ও উত্তর
কলকাতা জেলা কংগ্রেস সভাপতি
রানা রায়চৌধুরী।

স্মারক বজুতা

কুম্ভম্বা-বিরোধী এবং বিজ্ঞান-
পত্রিকা ও বিপাকের মাধ্যমে।
অশঙ্ক বন্দ্যোপাধ্যায়ের সম্মুখে
। চতুর্দশ স্মারক বজুতা আজ, ২৩
সাহিত্য সভায়, বিকেল পাঁচটায়।
সাহিত্য। সবাই আগত।

STATE BANK OF INDIA

নোটিশ

বর্থমান বিজ্ঞান কেন্দ্রে টাউন হল মিটিং

এটি জানানো হচ্ছে যে ২৬ শে নভেম্বর, ২০২৪ তারিখে বর্থমান বিজ্ঞান কেন্দ্রে, রানার
মদান, বাবুবাগ, বর্থমান-৭১৩১০৪, বিজ্ঞান ৪ টায় একটি টাউন হল সভা অনুষ্ঠিত হবে।
সভায় সিদ্ধান্তমিত করে তুলতে আপনাদের সমগ্রিক ও অংশীকার করি।

২৬শে বর্থমান
তারিখ : ২৩.১১.২০২৪

সহকর্মী কালিয়ার, RBO 1, বর্থমান
নোটিশ নং: ৮৬/১৬৫৬২৬

বিস্তারিত জানতে যোগাযোগ করুন : ৮০০১১৯২১০৪ / ৮৬১৭৫৬২৬

ভারত সরকার

আয়ুষ মন্ত্রক,

জিপিও কমপ্লেক্স, বি ব্লক,
আয়ুষ ভবন, আইএনএ, নয়াদিল্লি-১১০০২৩

No. A. 22012/2/2022-E-I

তারিখ ০১.১০.২০২৪

শূন্যপদের বিজ্ঞপ্তি

বিষয়: ডিজিটাইজ এস অধীনে আয়ুষ ভার্টিকালে অতিরিক্ত ডিরেক্টর জেনারেল আয়ুষ (এডিজি) এবং ডেপুটি ডিরেক্টর জেনারেল (ডিডিজি) আয়ুষ পদের পূরণ

১) ভারত সরকারের ডিরেক্টর জেনারেল অফ হেল্থ সার্ভিসেস (ডিজিটাইজএস) অধীনে আয়ুষ ভার্টিকাল নিম্নলিখিত পদগুলি পূরণের জন্য যোগ্য প্রার্থীগণের কাছ থেকে আয়ুষ মন্ত্রক অনুলিপি আবেদনপত্র আহ্বান করছে।

ক্রম নং	পদের নাম	গ্রুপ	পেমাট্রিক্স লেভেল (৭ম সিপিসি অনুযায়ী)	শূন্য পদের সংখ্যা
১.	অতিরিক্ত ডিরেক্টর জেনারেল (আয়ুষ)	‘এ’	লেভেল ১৫ (₹ ১,৮২,২০০- ₹ ২,২৪,১০০) + এনপিএ	০১
২.	ডেপুটি ডিরেক্টর জেনারেল (ডিডিজি) (আয়ুষ)	‘এ’	পেমাট্রিক্স এর লেভেল ১৪ (₹ ১,৪৪,২০০- ₹ ২,১৮,২০০) +এনপিএ	০২

২) **ডেপুটেশনের মেয়াদ:**

১) একই বা অন্য কোনও সংস্থায়/কেন্দ্রীয় সরকারি বিভাগে এই নিয়োগের পূর্বে এক্স ক্যাডার পদ গ্রহণ করে থাকলে, ডেপুটেশনের মেয়াদ (আইএসটিসি) সহ ডেপুটেশনের মেয়াদ (আইএসটিসি) সাধারণত ৫ বছরের বেশি নয়।

২) চুক্তির মেয়াদ সাধারণত তিন (০৩) বছরের বেশি নয়।

৩) এমপ্লয়মেন্ট নিউজ বিজ্ঞাপন প্রকাশনার তারিখ থেকে ৬০ দিনের মধ্যে আবেদন জমা করতে হবে। আবেদন গ্রহণের শেষ তারিখ ব্যাঙ্যতামান নির্ধারণের তারিখ হবে।

৪) নির্ধারিত আকারে নির্ধারিত মাধ্যমে সম্পূর্ণ করা আবেদন জমা করতে হবে শ্রীমতী শীলা টিরকে, আভার সেক্রেটারি, এন্ট্রিশমেন্ট ডিভিশন, আয়ুষ মন্ত্রক, ভারত সরকার, আয়ুষ ভবন, বি-ব্লক, জিপিও কমপ্লেক্স, আইএনএ, নয়াদিল্লি-১১০০২৩

৫) আরও বিশদ ও অন্যান্য শর্তাবলির জন্য এই মন্ত্রকের ওয়েবসাইট (www.avush.gov.in) থেকে পদের ব্যাকসি সার্কুলার দেখুন।

স্বা/-
(শীলা টিরকে)
আভার সেক্রেটারি, ভারত সরকার

যুকা বੈঁক

UCO BANK

ইউকো ব্যাঙ্ক

মানিকতলা (০৫৮৫) ব্রাঞ্চ

পরিশিষ্ট IV [ক্লক ৮(১) দ্রষ্টব্য] দখল বিভাগ]

(স্বাধার সম্পত্তির জন্য)

মোহেত্ব,

ইউকো ব্যাঙ্ক, মানিকতলা ব্রাঞ্চ-এর অনুমোদিত আধিকারিক হিসেবে নিম্নলিখিতসিদ্ধিকারী সিকিউরিটি আইনটেন্ডিট (এনফোর্সমেন্ট) রকস, ২০০২ এর (ক্লক নং ৩) সহ পদীয়া সিকিউরিটিজেন্দোনা আভ রিকম্পেন্সিওন এফ সিমিলিয়ারি আইনটেন্ডিট অফ এনফোর্সমেন্ট অফ সিকিউরিটি ইনব্রায়েন্সি (আজি, ২০০২ নং ৫৭১০০০০০০) এর ১০(১)য়া ধারারানুযায়ী তার ওপর আর্টিকল ৯৮নংবাবলি গুণগ্রহীতা মোদোর্ন মার্কেট, অফিসিয়াল স্টেননা মোদোর্ন মার্কেট, বারুংকি, বী। তায়ক রায়, ৬/৫ম/১, সোদপুর স্টেশন রোড, সোদপুর স্টেশন টাওয়ার, উত্তর ২৪ পরগনা, বারাহাঙ্গপুর, পশ্চিমবঙ্গ-৭০০০১৩ এর প্রতি ০৫.০৯.২০২৪ তারিখ সংঘটিত একটি লাবি বিভাগ] জারি করেছিহেনে যার মাধ্যমে উক্ত বিভাগ] প্রতিবর্তি তারিখে মোহেত্ব ০৬ দিনের মধ্যে উক্ত বিভাগ]তে জিপিবি অর্থিক ব্যয় নং ২৭.০৮.২০২৪ তারিখের ভিত্তিতে ২২,০৫.৫১,৫৯.০৩.১/৭- (দুই কোটি পাঁচ লক্ষ একাদ হাজার পাঁচশো তিরিশটি টাকা এর সহস্রোত্তো পঞ্চাশ মাত্র) (০১.০৭.২০২৪ পর্যন্ত সুখ ধরে) উক্ত সুখ এবং অনুসিদ্ধি ব্যর এবং মাওল সনতে আদায় দেওয়ার জন্য তাদের প্রতি আহ্বান জানানো হয়েছি।

উক্ত ঋণগ্রহীতা উক্ত অর্থিক আদায় দিগে বার্থ হওয়াে এতদ্বারা বিমোহত উক্ত ঋণগ্রহীতা এবং জনাবাধারগণের প্রতি জানানো যাচ্ছে যে, নিম্নস্বাক্ষরকারী সিকিউরিটি আইনটেন্ডিট (এনফোর্সমেন্ট) রকস, ২০০২ এর ক্লক নং ৩ সহ পদীয়া আইনটেন্ডিট এর ওপর আর্টিকল ৯৮ নং উপধারা অনুযায়ী তার ওপর আর্টিকল ৯৮নংবাবলি গুণগ্রহীতা মোদোর্ন মার্কেট, অফিসিয়াল স্টেননা মোদোর্ন মার্কেট, বারুংকি, বী। তায়ক রায়, ৬/৫ম/১, সোদপুর স্টেশন রোড, সোদপুর স্টেশন টাওয়ার, উত্তর ২৪ পরগনা, বারাহাঙ্গপুর, পশ্চিমবঙ্গ-৭০০০১৩ এর প্রতি ০৫.০৯.২০২৪ তারিখের ভিত্তিতে ২২,০৫.৫১,৫৯.০৩.১/৭- (দুই কোটি পাঁচ লক্ষ একাদ হাজার পাঁচশো তিরিশটি টাকা এর সহস্রোত্তো পঞ্চাশ মাত্র) (০১.০৭.২০২৪ পর্যন্ত সুখ ধরে) তার উপর উক্ত সুখ এবং অনুসিদ্ধি ব্যর এবং মাওল সনতে আদায় দেওয়ার জন্য তাদের প্রতি আহ্বান জানানো হয়েছি।

মোহেত্ব তে উক্ত ঋণগ্রহীতা ও জনাবাধারগণের এতদ্বারা উক্ত সুখ সিন্ধি নিয়ে কোনও প্রকার নেনেনে না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সুখ সিন্ধি নিয়ে যে কোনও প্রকার নেনেনে ২৭.০৮.২০২৪ তারিখের ভিত্তিতে ২২,০৫.৫১,৫৯.০৩.১/৭- (দুই কোটি পাঁচ লক্ষ একাদ হাজার পাঁচশো তিরিশটি টাকা এর সহস্রোত্তো পঞ্চাশ মাত্র) (০১.০৭.২০২৪ পর্যন্ত সুখ ধরে) তার উপর উক্ত সুখ এবং অনুসিদ্ধি ব্যর এবং মাওল সনতে আদায় দেওয়ার জন্য তাদের প্রতি আহ্বান জানানো হয়েছি।

সম্পত্তির মালিক: ঈম্বরী অর্চনা রায়।

স্বাধার সম্পত্তির বিবরণ

গোডাউন/বাণিজ্যিক সেকেনদার ২২, ২৩ এবং ২৪ এর সহস্রোত্তো অংশে, মাণ মোট ফ্লোর স্পেস ৬৯৭ বর্গফুট সুখার বিট পাঁচা এলিয়া, রুম্যাহা ভবনের প্রথম তল, উক্ত ইউনিট অংশে বাক্য সেকেনদারের সখ সম্পত্তি জমির অভিক্রম সখ পরিমাণ অশে অধারদ সখ, ৬, সোদপুর স্টেশন রোড, পানিচিটি পুসুগার জমির ওপর ১০ (পাঁচশো) ১০, মৌজা সোদপুর, সি এস মাল নং ১১০০, ১৬/৫ম/১ নং ৬৮৭১, হোয়িং নং ১১৮৯ (পুজাত), ১১০৭/১৬ (নেকু), জে এন ১০, তৌজিং নং ২৮২৮, আয়া এস নং ৩২, পগাবাল পাগাবাল, হোয়াগু ওজ নং ৪৮পালা। উক্ত সোদপুরের হোদীনি মালিকিগে: সোদপুর স্টেশন রোড, দক্ষিণে; ৬ ফুট ওজা কাকার পাগাবাল, পূর্বে; ৭ ফুট ওজা কাকার পাগাবাল, পশ্চিমে; সোদাপনক।

সম্পত্তির মালিক: ঈম্বরী অর্চনা রায়।

তারিখ: ২১.১১.২০২৪

অনুমোদিত আধিকারিক, ইউকো ব্যাঙ্ক

স্বা/-

অনুমোদিত আধিকারিক, ইউকো ব্যাঙ্ক

ফর্ম 'বি' প্রকাশ্য ঘোষণা		
[ইনসলভেন্সি অ্যান্ড ব্যাল্কেট প্রাইভেট অফ ইন্ডিয়া (লিকুইডেশন প্রসেস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ১১ অধীন]		
ডাউনলোড ও ভারিরাজ প্রাইভেট লিমিটেড-এর স্বার্থধারণকদের অর্থগতির জন্য		
ক্রম	বিবরণ	বিশদ তথ্য
১.	কর্ণপাতে কলগহীতার নাম	ডাউনলোড ও ভারিরাজ প্রাইভেট লিমিটেড
২.	কর্ণপাতে কলগহীতার প্রতিষ্ঠার তারিখ	১০.১১.১৯৮৮
৩.	যে কর্পোশনের অধীন এই কর্পোতে কলগহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত	লিমিটিং অফ কর্পোতে অ্যামেরিকা, আরওসি, পশ্চিমবঙ্গ
৪.	কর্ণপাতে কলগহীতার কর্পোতে আইডেনটিটি নম্বর/ লিমিটেড লায়সেন্সি আইডেনটিফিকেশন নম্বর	U01409WB1988PTC045536
৫.	কর্ণপাতে কলগহীতার রেজিষ্টার অফিস এবং যার অধিন (যদি থাকে) -এর টিকানা	৮৮, বালিগঞ্জ গার্ডেনস, কলকাতা, পশ্চিমবঙ্গ, ভারত, ৭০০০২৮
৬.	ইনসলভেন্সি রেজিষ্টারগুণন সিস্টেম বন্ডের তারিখ	১১.০২.২০২২
৭.	কর্ণপাতে কলগহীতার লিকুইডেশন কার্যকর তারিখ	১১.১১.২০২৪
৮.	লিকুইডেটর হিসেবে ক্রিয়াসহ ইনসলভেন্সি প্রেসনালেশন নাম এবং রেগুলেশন নম্বর	অফিস কুমার দাস সি.নং: IBBI/PA-002/IP-N011877-2022-123/14249
৯.	বোর্ডের কাছে নিবন্ধন অনুযায়ী লিকুইডেটরের টিকানা এবং ই-মেইল আইডি	রেজিষ্টারস সুরেনভোজা স্ট্রাট ৪৫৫, টাওয়ার-২, ৯৬১ অফিসার সেন সেন, বিপ্লবজা, কলকাতা, পশ্চিমবঙ্গ, ৭০০০২৮ ই-মেইল: anil@manduassociates.in
১০.	লিকুইডেটরের সঙ্গে যোগাযোগের জন্য ব্যবহার্য টিকানা এবং ই-মেইল আইডি	১৫ ক্রুশ্ণভদ্র সেন, অফিস সেন ভদ্রন, ৫ম তল, রুম নং ৪০১, কলকাতা- ৭০০০৪৯ ই-মেইল: chirp.dynamiccity@gmail.com
১১.	দারি পেশির সেনে তারিখ	১১.১১.২০২৪

[illegible]

১. মিলন-সম্মেলন	২. মিলন-সম্মেলন	৩. মিলন-সম্মেলন
পরিচালনা-সম্মেলন ১৯৬০-১৯৬১	১৯৬০-১৯৬১ ১৯৬১-১৯৬২	১৯৬১-১৯৬২ ১৯৬২-১৯৬৩
১৯৬৩-১৯৬৪ ১৯৬৪-১৯৬৫	১৯৬৫-১৯৬৬ ১৯৬৬-১৯৬৭	১৯৬৭-১৯৬৮ ১৯৬৮-১৯৬৯
১৯৬৯-১৯৭০ ১৯৭০-১৯৭১	১৯৭১-১৯৭২ ১৯৭২-১৯৭৩	১৯৭৩-১৯৭৪ ১৯৭৪-১৯৭৫
১৯৭৫-১৯৭৬ ১৯৭৬-১৯৭৭	১৯৭৭-১৯৭৮ ১৯৭৮-১৯৭৯	১৯৭৯-১৯৮০ ১৯৮০-১৯৮১
১৯৮১-১৯৮২ ১৯৮২-১৯৮৩	১৯৮৩-১৯৮৪ ১৯৮৪-১৯৮৫	১৯৮৫-১৯৮৬ ১৯৮৬-১৯৮৭
১৯৮৭-১৯৮৮ ১৯৮৮-১৯৮৯	১৯৮৯-১৯৯০ ১৯৯০-১৯৯১	১৯৯১-১৯৯২ ১৯৯২-১৯৯৩
১৯৯৩-১৯৯৪ ১৯৯৪-১৯৯৫	১৯৯৫-১৯৯৬ ১৯৯৬-১৯৯৭	১৯৯৭-১৯৯৮ ১৯৯৮-১৯৯৯
১৯৯৯-২০০০ ২০০০-২০০১	২০০১-২০০২ ২০০২-২০০৩	২০০৩-২০০৪ ২০০৪-২০০৫
২০০৫-২০০৬ ২০০৬-২০০৭	২০০৭-২০০৮ ২০০৮-২০০৯	২০০৯-২০১০ ২০১০-২০১১
২০১১-২০১২ ২০১২-২০১৩	২০১৩-২০১৪ ২০১৪-২০১৫	২০১৫-২০১৬ ২০১৬-২০১৭
২০১৭-২০১৮ ২০১৮-২০১৯	২০১৯-২০২০ ২০২০-২০২১	২০২১-২০২২ ২০২২-২০২৩
২০২৩-২০২৪ ২০২৪-২০২৫	২০২৫-২০২৬ ২০২৬-২০২৭	২০২৭-২০২৮ ২০২৮-২০২৯
২০২৯-২০৩০ ২০৩০-২০৩১	২০৩১-২০৩২ ২০৩২-২০৩৩	২০৩৩-২০৩৪ ২০৩৪-২০৩৫
২০৩৫-২০৩৬ ২০৩৬-২০৩৭	২০৩৭-২০৩৮ ২০৩৮-২০৩৯	২০৩৯-২০৪০ ২০৪০-২০৪১
২০৪১-২০৪২ ২০৪২-২০৪৩	২০৪৩-২০৪৪ ২০৪৪-২০৪৫	২০৪৫-২০৪৬ ২০৪৬-২০৪৭
২০৪৭-২০৪৮ ২০৪৮-২০৪৯	২০৪৯-২০৫০ ২০৫০-২০৫১	২০৫১-২০৫২ ২০৫২-২০৫৩
২০৫৩-২০৫৪ ২০৫৪-২০৫৫	২০৫৫-২০৫৬ ২০৫৬-২০৫৭	২০৫৭-২০৫৮ ২০৫৮-২০৫৯
২০৫৯-২০৬০ ২০৬০-২০৬১	২০৬১-২০৬২ ২০৬২-২০৬৩	২০৬৩-২০৬৪ ২০৬৪-২০৬৫
২০৬৫-২০৬৬ ২০৬৬-২০৬৭	২০৬৭-২০৬৮ ২০৬৮-২০৬৯	২০৬৯-২০৭০ ২০৭০-২০৭১
২০৭১-২০৭২ ২০৭২-২০৭৩	২০৭৩-২০৭৪ ২০৭৪-২০৭৫	২০৭৫-২০৭৬ ২০৭৬-২০৭৭
২০৭৭-২০৭৮ ২০৭৮-২০৭৯	২০৭৯-২০৮০ ২০৮০-২০৮১	২০৮১-২০৮২ ২০৮২-২০৮৩
২০৮৩-২০৮৪ ২০৮৪-২০৮৫	২০৮৫-২০৮৬ ২০৮৬-২০৮৭	২০৮৭-২০৮৮ ২০৮৮-২০৮৯
২০৮৯-২০৯০ ২০৯০-২০৯১	২০৯১-২০৯২ ২০৯২-২০৯৩	২০৯৩-২০৯৪ ২০৯৪-২০৯৫
২০৯৫-২০৯৬ ২০৯৬-২০৯৭	২০৯৭-২০৯৮ ২০৯৮-২০৯৯	২০৯৯-২১০০ ২১০০-২১০১
২১০১-২১০২ ২১০২-২১০৩	২১০৩-২১০৪ ২১০৪-২১০৫	২১০৫-২১০৬ ২১০৬-২১০৭
২১০৭-২১০৮ ২১০৮-২১০৯	২১০৯-২১১০ ২১১০-২১১১	২১১১-২১১২ ২১১২-২১১৩
২১১৩-২১১৪ ২১১৪-২১১৫	২১১৫-২১১৬ ২১১৬-২১১৭	২১১৭-২১১৮ ২১১৮-২১১৯

[illegible]